

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB)NO. 01/Chd/2017**

In the matter of :

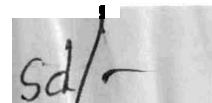
M/s. Hind Motors Ltd.,  
Plot No.9, Industrial Area,  
Phase-1, Chandigarh.

.....Petitioner/Corporate Debtor.

Present: Mr. Rakesh Bhatia, Advocates for petitioner/Corporate debtor.  
Mr. Krishan Vrind Jain, CA, Resolution Professional.

Learned counsel representing the Corporate Debtor submits that he was not aware of the purpose for which the matter was fixed for today and seeks a week's time to make his submissions. However, the Resolution Professional submits that as per the report of the Committee of Creditors, the resolution submitted by the company was rejected and he has filed the minutes of the meeting of Committee of Creditors dated 11.08.2017 along with his report dated 16.08.2017.

List the matter on 28.08.2017 for further directions. Proper flags be put on each of the minutes of meeting of the Committee of Creditors.



(Justice R.P. Nagrath)  
Member (Judicial)

✓ August 21, 2017  
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